## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 312 OF 2017 & IA NO. 1088 OF 2017

## Dated: 15<sup>th</sup> May, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

<u>In the matter of:</u> The Singareni Collieries Company Vs. Telengana State Electricity Regula			Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Mr. Hemant Singh Mr. Tushar Shrivastava		
Counsel for the Respondent(s) :	Ms. D. Bharathi Reddy Ms. Vidyottma for R-1		
	Mr. Basava Prabhu S. Patil, Si Mr. Geet Ahuja Mr. Ashish Tiwari Mrs. Hema	r. Ad	v.

## <u>ORDER</u>

Learned counsel for respondent No.1seeks two weeks more time to file reply. She may take steps to file the same on or before 30.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 05.07.2018.

(Justice N. K. Patil) Judicial Member ts/mk (I.J. Kapoor) Technical Member